

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

OA No. 34 of 2000

Monday, this the 9th day of October, 2000

CORAM

HON'BLE MR. A.M. SIVADAS, JUDICIAL MEMBER

1. T. Sadasivan Pillai,
S/o Thankappan Pillai,
Inchakkott House, Alappadu,
Alumkadavu PO, Karunagapilly.Applicant

[By Advocate Mr. M.R. Rajendran Nair]

Versus

1. Telecom District Manager,
Quilon.

2. The Chief General Manager, Telecom,
Kerala Circle, Trivandrum.

3. Union of India, represented by its
Secretary to Government of India,
Ministry of Communications, New Delhi.Respondents

[By Advocate Mr. Govindh K. Bharathan, SCGSC (rep)]

The application having been heard on 9th October, 2000,
the Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR. A.M. SIVADAS, JUDICIAL MEMBER

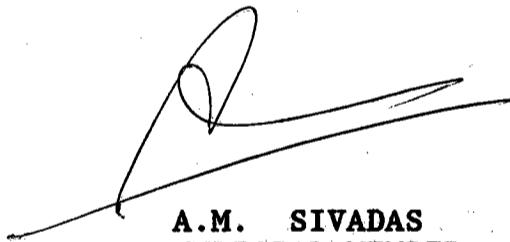
When the Original Application was taken up, the learned counsel appearing for the applicant submitted that the applicant may be permitted to submit a representation to the Union of India, represented by the Secretary to Government of India, Ministry of Communications, New Delhi for redressal of his grievance, with a direction to the Union of India, represented by the Secretary to Government of India, Ministry of Communications, New Delhi to consider the representation and pass appropriate orders within a time frame especially in the light of the fact that the Department of Telecom is no longer in existence and a Corporation has come in its place.

2. In the changed circumstance, the submission made by the learned counsel for the applicant seems to be reasonable.

3. Accordingly, the applicant is permitted to submit a representation to the Union of India, represented by the Secretary to Government of India, Ministry of Communications, New Delhi within three weeks from today. If such a representation is received, the Union of India, represented by the Secretary to Government of India, Ministry of Communications, New Delhi shall consider the same and pass appropriate orders within a period of three months from the date of receipt of the representation.

4. The Original Application is disposed of as above. No costs.

Monday, this the 9th day of October, 2000



A.M. SIVADAS
JUDICIAL MEMBER

ak.